

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.04
C.P.(IB)No.72/BB/2024**

IN THE MATTER OF:

M/s. One 97 Communication Ltd. ... Petitioner
Vs.
M/s. Goetc Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on: 15.07.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Saji P. John
For the Respondent : Ms. Monika Juliet

ORDER

1. Heard the ld. Counsels appearing for the Parties.
2. In spite of availing sufficient time, Ld. Counsel for the Respondent requests time to file physical copy of objection. Therefore, finally three days' time is granted to the Respondent to file physical copy of objections, subject to payment of costs of Rs.10,000/- (Rupees Ten Thousand only) to the "*Prime Minister's National Relief Fund*" and to file a memo enclosing the proof of payment in the Registry well before the next date of hearing. It is made clear that only after filing the proof of payment, the objections will be considered. Upon filing the same, two weeks' time is granted to the Petitioner to file a rejoinder.
3. List the case on **28.08.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**